

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 142
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India Applicant/petitioner
Vs.

Era Infra Engineering Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 13.11.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:-

Ms. K. Datta , Mr. Hitesh Kumar, Mr. Siddharth
Srivastava and Mr. Rahul Gupta, Ms. Udit
Singh, Advs.

Mr. Abhinandan Banarjee, Adv. for R-6

Mr. Bishwajit Dubey, Ms. Pragma Sharma, Advs.
for R-8 & 9

For the applicant:-

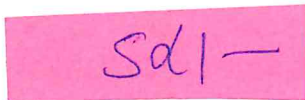
Mr. Anand Chibber, Sr. Adv. with Mr. Gaurav Mankotia,
Mr. Apporav Agarwal, Mr. G. Ranjan, Ms. Megha
Choubey, Advs. for suspended directors

Ms. Richa S., Ms. Niti Jain, Advs. for SBI & IOB


Mr. Abhishek Anand, Adv. for ICICI Bank

ORDER

Due to paucity of time matter could not be heard. Accordingly, hearing is
deferred to 21.11.2019.



(SAROJ RAJWARE)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)